

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M.S.M. ENERGY LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor <b>M.S.M. ENERGY LIMITED</b>
2.	Date of incorporation of corporate debtor 07/02/2000
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies – Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U72200TG2000PLC033475
5.	Address of the registered office and principal office (if any) of corporate debtor Plot No.53, Flat No.102, Ashwini Homes, Behind Andhra Jyothi, Journalist Colony, Road No.70, Jubilee Hills, <b>Hyderabad. 500033</b>
6.	Insolvency commencement date in respect of corporate debtor 15-10-2019.
7.	Estimated date of closure of insolvency resolution process 12-04-2020.
8.	Name and registration number of the insolvency professional acting as interim resolution professional KALVAKOLANU MURALI KRISHNA PRASAD Regn.No.IBBI/IPA-001/IP-P00967/2017-2018/11588
9.	Address and e-mail of the interim resolution professional, as registered with the Board H. No 8-27, Plot No. 106, Mythripuram Colony, Jillelguda, Vyshalinagar PO, HYDERABAD – 500 079. <b>e-mail:kmk123ip@gmail.com</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional H. No 8-27, Plot No. 106, Mythripuram Colony, Jillelguda, Vyshalinagar PO, HYDERABAD – 500 079. <b>e-mail:msmenergy506@gmail.com</b>
11.	Last date for submission of claims 04-11-2019.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Not Applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M.S.M. ENERGY LIMITED** on 15-10-2019 (Order copy is made ready and received on 21-10-2019).




*Kamal Mehta*

The creditors of **M.S.M. ENERGY LIMITED**, are hereby called upon to submit their claims with proof on or before 04-11-2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 22-10-2019  
Place: Hyderabad.

  
KALVAKOLANU MURALI KRISHNA PRASAD  
Regn. No. IBBI/PA-001/IP-P00967/2017-2018/11588  
INTERIM RESOLUTION PROFESSIONAL.

